

716

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION
COMPANY PETITION NO. 42 OF 2010
ALONG WITH
COMPANY APPLICATION (L) NO. 170 OF 2010

In the matter of Section 433 and 439 of the
Companies Act, 1956 ;

AND

In the matter of M/s. Bombay Pulp & Paper
Mfg. Pvt. Ltd., a Company incorporated under
the provisions of Companies Act, 1956
having its registered office at 109, Shaikh
Memon Street, 2nd Floor, Mumbai - 400 002

..... Company
(Respondent)

P. S. Thankachan, aged about 57 years)
Indian inhabitant residing at A/9,)
Maa Santoshi Apt. No.1, Hanuman Nagar)
Kalyan (East), Dist. : Thane - 421 306)

....

...Petitioner

**NOTIFICATION TO OFFICIAL LIQUIDATOR ORDER APPOINTING HIM AS A
PROVISIONAL LIQUIDATOR**

To,

The Official Liquidator,
High Court,
Bombay

Order pronounced on 16th April, 2010 by the Hon'ble Company Judge
Shri S. J. KATHAWALLA in the above Company Petition No.42 of 2010 along with
Company Application (L) No.170 of 2010 for the appointment of the Official Liquidator
as a Provisional Liquidator of the undermentioned Company:-

NAME OF THE COMPANY : M/s. Bombay Pulp & Paper Mfg.
Pvt. Ltd.

REGISTERED OFFICE AT : 109, Shaikh Memon Street, 2nd Floor,
Mumbai - 400 002.

PETITIONER'S ADVOCATE

: Ajay Law Associates

**DATE OF THE PRESENTATION
OF THE PETITION**

: 15th January, 2010.

Copies of the Minutes of Order, Copy of the Petition and Affidavit-in-support are enclosed.

Dated this 27th day of April, 2010.

**For Registrar (O.S.)/
Prothonotary and Senior Master**

[Signature]
27/4/2010

27.4.10

[Signature]
28/4/10

SEALER

Dated this _____ day of April, 2010.

NOTE :- It will be the duty of the persons as are liable to make out or to concur in making out a statement of affairs under Section 454 to attend on the Official Liquidator at such time and place as he may appoint and to give him all information he may require.

**Copy forwarded for information to:-
The Registrar of Companies,
100, Everest Building, Marine Drive,
Mumbai.**